

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 321
IA-1645/2024
In
IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr.

.....APPLICANT/PETITIONER

Vs

M/s. Earthcon Universal Infratech Pvt. Ltd

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 03.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **28.05.2024**.

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)